



NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI
BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON
12-09-2022 AT 10.30 A.M THROUGH VIDEO CONFERENCING:

PRESENT SHRI BACHU VENKAT BALARAM DAS, MEMBER (JUDICIAL)
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)

APPLICATION NUMBER : --
PETITION NUMBER : IBA/404/2020
NAME OF THE PETITIONER : Central Bank of India
NAME OF THE RESPONDENT(S) : Aban Offshore Ltd
UNDER SECTION : Sec 7 Rule 4 of IBC, 2016



201)IBA/404/2020

ORDER

Counsel for the Applicant is represented by Ld. Counsel Mr. M.L. Ganesh. Ld. Counsel Ms. Adithi for the Corporate Debtor is present.

In IBA/404/2020, a memo has been filed under S.R.No.5332 dated 06.09.2022. It is stated in the memo that:

"It is respectfully submitted that the corporate debtor has settled the outstanding amount under OTS. Hence the financial creditor is withdrawing the above application as not pressed.

It is therefore respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the above application as withdrawn and thus render justice."

The said memo is taken on record.

Accordingly, this IBA/404/2020 is dismissed as withdrawn as being settled out of court. No leave granted.

SD

SAMEER KAKAR
Member (Technical)

phk

SD

BACHU VENKAT BALARAM DAS
Member (Judicial)